

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 112(ND)2016
CA. NO.

CORAM:

PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.04.2017**

NAME OF THE COMPANY: M/s. Jaipur Investment Ltd.

SECTION OF THE COMPANIES ACT: 58 & 96

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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1	VAIBHAV KASLIWAL	Adv.	R-2 to 6	
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Order

Learned Counsel for the respondents has informed the bench that respondent No. 5 who was a Director has died. The learned counsel for the respondent has also filed an application being C.A. No. 114 of 2017 raising the objections in respect of the maintainability of the petition itself. It is submitted by the learned counsel that as per Rule 24 of the NCLT, 2016 the petitioner was required to serve each respondent. The postal receipts on record evidence that this service was defective in as much as the notice was not accompanied by the entire paper book. It further suffers from infirmity in respect rule 70 of the NCLT rules, as the company has not been impleaded as a party. It is further their grievance that the petitioners have interpolated with the court records. No reply has been filed to these objections by the petitioners.

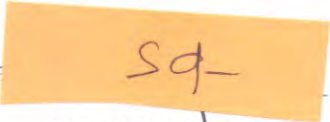
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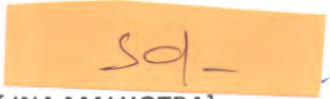
An application for amendment has also been filed by the petitioner which is still under objections. The petitioner may take necessary action for removal of objections.

To come up on 28th July 2017.



Sd-

[S.K. MOHAPATRA]
MEMBER [T]



Sd-

[INA MALHOTRA]
MEMBER [J]